

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 4069/2018
M.A. No. 4510/2018
M.A. No. 4511/2018

The 25th day of October, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

1. Aditi Sharma,
Aged about 21 years,
D/o Shri Mukesh Dutt Sharma,
R/o H.No.1488, Village and Post Office Alipur,
North West, Delhi-110036
Post : Special Educator
Post Code : 15/17
Group-B.
2. Preeti,
Aged about 26 years,
D/o Shri Brijmohan,
R/o I-1880, Jahangir Puri,
Delhi-110033
Post : Special Educator
Post Code : 15/17
Group-B. .. Applicants

(By Advocate: Shri Tenzing Thinlay Lepcha for Shri Anuj Aggarwal)

Versus

1. Govt. of NCT of Delhi,
Through its Chief Secretary,
Delhi Secretariat,
I.P. Estate,
New Delhi-110002.
2. Delhi Subordinate Services Selection Board (DSSSB),
Through its Chairman,
Govt. of NCT of Delhi,
F-18, Institutional Area,
Karkardooma, Delhi-110092.
3. North Delhi Municipal Corporation (NDMC),
Through its Commissioner,
Dr. SPM Civic Centre,

J.L. Nehru Marg,
New Delhi-110002.

4. South Delhi Municipal Corporation (SDMC),
Through its Commissioner,
23rd Floor, Civic Centre,
Minto Road, New Delhi-110002.
5. East Delhi Municipal Corporation (EDMC),
Through its Commissioner,
419, Udyog Sadan,
Patparganj Industrial Area,
New Delhi-110096.
6. Central Board of Secondary Education (CBSE),
Through its Chairman,
Shiksha Kendra, 2, Community Centre,
Preet Vihar, Delhi-110092. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicants.

2. MA 4510/2018 filed for joining together is allowed.
3. MA 4511/2018 filed for seeking exemption is also allowed.
4. The applicants, 2 in number, submit that in pursuance of the notification issued by the respondents, they participated in the selection process for selection to the post of Special Educator, Post Code No.15/17, and accordingly were short-listed basing on their performance in the examination vide Annexure A-4 (colly.).

5. The applicants filed the instant O.A. by submitting that they are not possessing the CTET qualification, which is an essential qualification for selection to the post of Special Educator (Primary) and, hence, their candidature may be rejected on the said ground.

6. It is not the case of the applicants that, as on today, the respondents have passed any adverse order or rejected their candidature on any ground, hence, the instant O.A. is premature.

7. Accordingly, the O.A. is dismissed as premature, however, the applicants are at liberty to avail their remedies, in accordance with law, if any adverse action is taken or order is passed by the respondents. No order as to costs.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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